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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

It is with deep regret that His Excellency the Governor announces the sudden and untimely death of Mr. P. N. Tandon, I.C.S., officiating District and Sessions Judge, Cuttack-Sambalpur, on the 26th April 1944. Mr. Tandon joined the I.C.S. on the 9th October 1934 and during the short period of his service he held the responsible posts of Under-Secretary to the Government of Bihar, Political and Appointment Departments, Magistrate and Collector of Champaran, Under-Secretary to the Government of India, Department of Supply, Additional District and Sessions Judge, Gaya and lastly of District and Sessions Judge, Cuttack-Sambalpur. His premature death has deprived the Governments of Bihar and Orissa of a young and energetic judicial officer.

R. A. E. WILLIAMS

Chief Secretary to Government

HOME DEPARTMENT
NOTIFICATIONS

The 15th May 1944

No. 2339-A.—Sri Durga Charan Patnaik, Deputy Magistrate and Deputy Collector on probation at the headquarters station of the district of Puri, is appointed to be a Magistrate of the first class.

The 17th May 1944

No. 2611-Poll.—Sri Bir Udit Pratap Shekhar Deo, the Minor Chief of the Gangpur State in the Orissa States Agency, is appointed temporarily to be an Honorary Assistant Magistrate and Assistant Commissioner and is posted to the headquarters station of the district of Sambalpur.

The 17th May 1944

No. 2612-Poll.—In exercise of the powers conferred by section 14 and the proviso to section 357 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Sri Bir Udit Pratap Shekhar Deo, the Minor Chief of the Gangpur State in the Orissa States Agency, the powers of a Magistrate of the third class in the district of Sambalpur in respect of such cases as may be made over to him within the limits of the Sadr subdivision of the said district, and

(b) to direct him to take down evidence in the English language.

By order of the Governor
R. A. E. WILLIAMS

Chief Secretary to Government

The 17th May 1944

No. 4411-C.D.—Rao Sahib K. V. Murahari Rao, Civil Defence Officer, Headquarters, is appointed, in addition to his own duties, as Assistant Secretary to Government in

the Home (A.R.P.) Department, with effect from the 1st April 1944.

By order of the Governor

B. N. MULLIK

Deputy Secretary to Government

FINANCE DEPARTMENT
NOTIFICATION

The 14th May 1944

No. 1327-F.—Rai Bahadur Nishamani Mahanti, B.A., Assistant Secretary to Government in the Finance Department, is granted leave on average pay on medical certificate for two months, with effect from the 10th April 1944, under rules 150, 155, 156 and 157 of the Orissa Service Code.

By order of the Governor

V. RAMANATHAN

Deputy Secretary to Government

REVENUE DEPARTMENT
NOTIFICATION

The 16th May 1944

No. 2320—L.R.-21/44-R.—In exercise of the powers conferred under section 7 of the Central Provinces Land Revenue Act, 1881 (Act XVIII of 1881), the Governor of Orissa is pleased to appoint Mr. P. K. Das, Deputy Magistrate and Deputy Collector, to be an Assistant Commissioner and under section 10 of the Central Provinces Land Revenue Act, 1917 (Act II of 1917), to appoint him to be an Assistant Commissioner of the first class in the district of Sambalpur. He is also vested with all the powers of a Deputy Commissioner under section 11 of the Central Provinces Land Revenue Act, 1881 and under section 14(2) of Act II of 1917.

By order of the Governor

P. C. DAS

Secretary to Government

EDUCATION DEPARTMENT NOTIFICATION

The 11th May 1944

No. 1419-E.—Sri Damodar Misra, officiating Lecturer in Philosophy in the Ravenshaw College at Cuttack, is confirmed in his appointment, with effect from the 16th March 1943.

By order of the Governor
V. RAMANATHAN
Secretary to Government

SUBORDINATE CIVIL SERVICE HOME DEPARTMENT NOTIFICATIONS

The 15th May 1944

No. 2341-A.—Sri Gananath Das, Sub-Deputy Magistrate and Sub-Deputy Collector in the headquarters station of the district of Cuttack, is appointed to be a Magistrate of the second class.

The 16th May 1944

No. 2558-A.—Sri Gobind Chandra Patnaik, Sub-Deputy Collector on probation at Bargarh in the district of Sambalpur, is appointed to be a Magistrate of the third class and is directed under the proviso to section 357(2) of the Code of Criminal Procedure, 1898 (V of 1898), to take down evidence in the English language.

The 17th May 1944

No. 2608-A.—Sri Nikhil Chandra De, Sub-Deputy Collector on probation in the district of Cuttack, is appointed to be a Magistrate of the third class and is directed under the proviso to section 357(2) of the Code of Criminal Procedure, 1898 (V of 1898), to take down evidence in the English language.

The 17th May 1944

No. 2609-A.—Sri Bichitrnananda Das, Sub-Deputy Collector on probation in the district of Cuttack, is appointed to be a Magistrate of the third class and is directed under the proviso to section 357(2) of the Code of Criminal Procedure, 1898 (V of 1898), to take down evidence in the English language.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER NOTIFICATION

The 12th May 1944

No. 1260—IV-126/44-R.—Sri Radha Krishna Biswal, Sub-Deputy Magistrate and Sub-Deputy Collector, is granted earned leave for thirty days, with effect from the 2nd May 1944, under rules 6 and 9 of the Orissa Leave Rules, 1939.

S. DAS
Revenue Commissioner, Orissa

OFFICE OF THE DIRECTOR OF HEALTH AND INSPECTOR-GENERAL OF PRISONS NOTIFICATIONS

The 12th May 1944

No. 3919-M.—Dr. (Miss) Binapani Dei, M.B., B.S., Lady Assistant Surgeon of the General Hospital, Cuttack, was granted earned leave for ninety days from the 29th September to the 27th December 1943 under rules 6 and 9 of the Orissa Leave Rules, 1939, unearned leave on private affairs for three months from the 28th December 1943 to the 27th March 1944 under rule 11 *ibid* and extraordinary leave for nineteen days from the 28th March to the 15th April 1944 under rule 14 *ibid*.

This office notification No. 2770-M., dated the 24th March 1944, is hereby cancelled.

The 12th May 1944

No. 3920-M.—Dr. (Miss) Binapani Dei, M.B., B.S., Lady Assistant Surgeon, on the expiry of the leave granted to her in this office notification No. 3919-M., dated the 12th May 1944, is reposted to the Cuttack General Hospital, with effect from the 16th April 1944.

R. T. HICKS, MAJOR, I.M.S.
Director of Health and Inspector-General
of Prisons, Orissa

OFFICE OF THE CONSERVATOR OF FORESTS NOTIFICATION

The 15th May 1944

No. C 256-Forests.—With effect from the date of this notification, Sri D. P. Nanda, temporary Assistant

Conservator of Forests, is empowered under section 68(1) of the Indian Forest Act (Act XVI of 1927) to compound forest offences and to accept money not exceeding Rs. 50 in each case by way of compensation, and to release property seized as liable to confiscation, concerning such cases.

F. A. A. HART
Conservator of Forests, Orissa

ORISSA EDUCATIONAL SERVICE NOTIFICATION

The 1st May 1944

No. 1-A.—Mr. Sukanta Rao, Headmaster of the Hubback High School at G. Udayagiri, is allowed combined leave for twenty-one days, viz., leave on average pay for ten days and leave on half average pay for the remaining period, under rules 155 to 157 and 163 of the Orissa Service Code, with effect from the 11th April 1944.

S. C. TRIPATHI
Director of Public Instruction, Orissa

CO-OPERATIVE SOCIETIES NOTIFICATION

The 12th May 1944

No. 3921-C.S.—Whereas as the result of an inspection made under section (1), section 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), of the Dohada Co-operative Society, bearing registration No. 210/O of the 21st April 1923 in the district of Puri, I am of opinion that the said society ought to be dissolved; now, therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Sub-Agent, Nimapara Central Co-operative Union, Limited, to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY
Deputy Registrar
Co-operative Societies, Orissa

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATION

The 12th May 1944

No. 11-A.—Sri T. V. Rao Garu, Munsif of Sambalpur in the judgeship of Cuttack-Sambalpur, under orders of transfer to Jajpur in the same judgeship, is vested with powers under section 19, sub-section (2) of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Jajpur Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Jajpur Munsifi.

Notification No. 9-A., dated the 14th April 1944, is cancelled.

By order of the High Court
A. SALISBURY
Registrar

APPOINTMENT OF DISPENSARY COMMITTEE MEMBERS NOTIFICATION

The 13th May 1944

No. 1909-L.F.—It is hereby notified for general information that under rule 20(b) of the Rules for the management of Hospitals and Dispensaries the following persons are appointed as members of the Managing Committee of the Parmanpur Dispensary in the district of Sambalpur:—

(1) Sri Chakradhar Mishra of Parmanpur, (2) Local Indian Doctor of Parmanpur Dispensary, (3) Sri Sarik Barik of Parmanpur, (4) Sri Bhagwan Das Agarwala of Bhikhampur, (5) Sri Nagarmal Jagadia of Sason, (6) Sri Kashi Prasad Babu of Tamperkella, (7) Sri Hanuman Agarwala of Bishalkhinda, (8) Sri Jairam Gountia of Talab, (9) Sri Gokul Chandra Pujari of Talabahal, (10) Sri Ghasiram Naik of Shikrapali, (11) Sri Durgamadhya Supakar of Talab.

S. DAS
Revenue Commissioner, Orissa